The Andhra Pradesh School Education (Community Participation) Act, 1998

Act 13 of 1998

Keyword(s):
District Education, District Education Committee, Mandal Education, Municipal Education, Panchayat Education Committee, Parent, School, School Education

Amendment appended: 31 of 2000
ACT No. 13 OF 1998.
[22nd April, 1998.]

*[22nd April, 1998.]*

AN ACT TO PROVIDE FOR REFORMING SCHOOL EDUCATION IN ANDHRA PRADESH BY ENSURING PEOPLES PARTICIPATION IN THE ADMINISTRATION OF SCHOOLS AND TO PROVIDE FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Whereas the constitutional goal of Universal Primary Education remained elusive over the decades, due largely
to the fact that the prevailing educational system is not geared to achieve that objective;

And whereas it is necessary that children should be given an opportunity for their potentialities to manifest to the fullest extent through the universalisation of education and by improving the quality of education;

And whereas the active participation of the local community through empowerment of parents who care most for the future of the children is imperative to ensure effective functioning of the schools;

And whereas decentralisation of school administration is necessary to ensure a more effective functioning of the school educational system, promote accountability and better motivated teachers and better moulded students;

And whereas for achieving the above purposes, self-correcting democratic institutions should be established;

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India as follows:

PART - I
PRELIMINARY

Short title. 1. (1) This Act may be called the Andhra Pradesh School Education (Community Participation) Act, 1998.
(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall come into force on such date as the State Government may by notification appoint.

(4) It applies to all educational institutions in the State imparting education from Pre-primary stage upto tenth class and includes Non-formal Education Center or Adult Education Center or Continuing education center functioning under the control of Government, Local Bodies or institutions aided by Government under private management.

2. In this Act, unless the context otherwise requires, Definitions.

(1) "District Education Board" means a District Education Board constituted under section 15;

(2) "District Education Committee" means a District Education Committee constituted under Section 13;

(3) "Mandal Education Committee" means a Mandal Education Committee constituted under Section 9;

(4) "Municipal Education Committee" means a Municipal Education Committee constituted under section 11;

(5) "Notification" means a notification published in Andhra Pradesh Gazzette and the word "notified" shall be construed accordingly;
(6) "Panchayat Education Committee" means a Panchayat Education Committee constituted under section 7;

(7) "Parent" means father, mother or guardian of the student studying in the school;

(8) "Parent Teacher Association" means an Association constituted under section 4 and also includes the learners association in case of the Adult Literacy Centers or Continuing Education Centers;

(9) "School" means and includes pre-primary school or Primary School, Upper primary School or High School or Non-formal Education Centre or Adult Education Center or Continuing Education Center;

(10) "School Committee" means a School Committee constituted under section 5;

(11) "School Education" means pre-primary, Primary, Upper Primary, Non-formal, Adult and Secondary Education;

(12) All words and expressions used in this Act and not defined but defined in the Andhra Pradesh Education Act, 1982 shall have the meanings respectively assigned to them in that Act.

PART II

ESTABLISHMENT OF COMMITTEES FOR PEOPLE'S PARTICIPATION, THEIR COMPOSITION, POWERS AND FUNCTIONS.

3. In order to ensure people's participation at the School level, there shall be constituted for every School a Parent-Teacher Association and a School Committee.
4. (1) Every Parent-Teacher Association shall consist of all teachers of the school and parents of all children enrolled in the school as members. Only one of the parents of the children in a family enrolled in the school shall have the right to vote.

(2) The Association shall meet as often as necessary but not less than two times a year. The Headmaster or Instructor or as the case may be Prerak of the School or Institution shall be the Convenor. A parent member elected for the purpose shall preside over the meeting of Parent-Teacher Association.

(3) It shall be the duty of the Association to review, from time to time, in the manner prescribed, the functioning of the school in regard to the following matters, namely,

(a) ensuring universal access and enrollment;

(b) motivating regular attendance of children to the school, their retention and effectively arresting dropouts;

(c) creating interest in education by improving infrastructural facilities in the schools and the quality of teaching and ensuring the attainment of the primary objective of universal enrollment and zero dropout rate;

(d) mobilisation towards collection of the membership fee and Corpus Fund for the school; and

(e) sanctioning of the budget and approving the accounts of the school education fund placed before it by the School Committee.
5. (1) The School Committee shall consist of five members of whom there shall be four parents of the children enrolled in the school and elected by the parents of the children enrolled in the school; and the Head master or where there is no Headmaster, the Senior most teacher of the school shall be the Member Convenor, of the four, parent members, there shall be atleast two women and one person belonging to scheduled caste or scheduled tribes or backward classes or minorities. The Chairman of the Committee shall be elected by the members from among the parent members;

Provided that in High Schools, a 10th Class Student who secured Ist rank in the school in the 9th Class shall also be a member without right to vote.

(2) All decisions shall be taken by a majority of the members of the Committee present and voting.

(3) The functions of the School Committee shall include the following;

(a) manage the School Education fund for School Development;

(b) assist the teachers in ensuring the attendance of the children;

(c) ensure enrolment and retention of all the children;

(d) hire the services of local persons as teachers or instructors or preraks, as the case may be, where there is a felt need, on voluntary basis or on payment of fixed honorarium meeting the cost from the school education fund;
Provided that no regular post is filled on a permanent basis in this manner.

(e) hold meetings of parents who fail to send their children to the school;

(f) review and monitor the school health programmes;

(g) ensure excellence in the overall performance of the school and the children;

(h) shall conduct parent day celebrations periodically to involve all parents in the management of the school and to motivate them to send their children regularly to schools;

(i) to raise, maintain and manage school nurseries for the purpose of afforestation and ensure clean, healthy environment around the school;

(j) help, augment infrastructure facilities needed by the school;

(k) ensure effective use of educational equipment in the school;

(l) collect membership fee and Corpus Fund for the development of the Institution from all the Parent-Teacher Association members and donors;

(m) distribute incentives such as text books, Mid-day meals etc. and wherever felt required to provide uniforms and scholarships; and

(n) co-ordinate with the Panchayat Education Committee for assistance as and when required.
(4) The term of office of the members
of the school committee shall be two
years. A parent member shall, however,
be entitled to be a member when he has no
child enrolled in the school, or when
recalled by the Parent-Teacher Association
in the manner prescribed.

Schools

Sec. 6. (1) There shall be a School Education
Fund for every school consisting of the
following:

(a) Evils released by the Government
for the maintenance or improvement of the
infrastructure of the school, which will not include salary
grant released by Government;

(b) Funds released by the Government
for the maintenance or improvement of the
infrastructure of the school, which will not include salary
grant released by Government;

(c) All amounts transferred from the
Panchayat Education Fund from taxes
levied and collected under sub-section(2)

Act 1 of 1982, which came into force on the 1st of April, 1982.

(iv) Membership fee from parents;

(v) Funds collected from members and donors including Grant-in-aid
from Government for further development of the school; and

(vi) Fee collected, if any, from parents.

(2) The fund shall be operated in such manner as may be prescribed by the
school committee.

Constitution

Sec. 7. (1) In every Gram Panchayat there
shall be constituted a Panchayat Education
Committee, which shall consist of the following members, namely,—

(i) the Sarpanch of the Gram Panchayat, who shall be the Chairman of the Committee;

(ii) the Headmaster of the High School or Upper Primary School or where there is no High School or Upper Primary School, the Head Master of the Primary School who shall be the member-convenor;

(iii) two parent representatives from each school committee in the Gram Panchayat of whom one shall be the Chairperson of the School Committee and the other shall be a woman to be nominated by the concerned Parent Teacher Association;

(iv) non-Governmental organisations working in the field of Education, donors, philanthropists residing in the Panchayat area — not exceeding one-third of the membership of the Parent representatives of the Committee co-opted by the Panchayat Education Committee.

Provided that donors, who donate an amount not less than Rs. 50,000/- (Rupees fifty thousand only) shall be Life members.

(2) The Panchayat Education Committee shall take all steps required for the effective functioning of the schools in the Gram Panchayat and to achieve total literacy for all adults up to thirty-five years of age in their area.

(3) The committee shall have the following powers and functions, namely:—
(i) to undertake appropriate and suitable measures to encourage parents to send their children to school and institute incentives and disincentives that will dissuade people from engaging children in child labour;

(ii) to determine the school calendar and school timings subject to guidelines of the education department and the District Education Board;

(iii) to help augment infrastructure facilities and supplement the resource base for the school; and

(iv) to take all other steps as are necessary for the effective functioning of the schools in the Gram Panchayat and for the furtherance of the objective of this Act.

(4) All decisions shall be taken by a majority of members of the Committee present and voting.

(5) The term of office of the Committee constituted under this section shall be two years unless ceased to be a member of Parent Teacher Association or is recalled by the Parent Teacher Association in the manner prescribed.

**Panchayat Education Fund.**

8. (1) The Panchayat-Education Committee shall maintain a separate fund called "Panchayat Education Fund" by crediting:

(a) all taxes levied and collected under sub-section(2) of Section 37 of the Andhra Pradesh Education Act, 1982;

(b) any donations received for the development of education; and
(c) grant-in-aid, not being salary grant, received from State and Central Governments if any.

(2) The fund shall be operated by the Panchayat Education Committee in such manner as may be prescribed to distribute the fund so formed to the School committees based on their need and requirements to be credited in the respective School Education Funds.

9. (1) There shall be constituted for each Mandal, a Mandal Education Committee consisting of the following members namely:

(i) the President of the Mandal Parishad, who shall be the Chairman;

(ii) the Mandal Parishad Development Officer who shall be the Vice-Chairman;

(iii) one Headmaster of the Schools under the control of the Mandal Parishad to be co-opted by Mandal Education Committee in the manner prescribed;

(iv) one philanthropist or educationist or representative of voluntary organisation to be co-opted by the Mandal Education Committee;

(v) eight presidents of school committees under the control of Mandal Parshads of whom four shall be women and one each shall be from Scheduled Castes/Scheduled Tribes and Minorities;

(vi) one representative from the Recognised Teacher Unions to be co-opted in the manner prescribed;
(vii) one Sarpanch to be co-opted by the Mandal Education Committee in the manner prescribed.

(viii) one Mandal Parishad Territorial Constituency member to be co-opted by Mandal Education Committee in the manner prescribed; and

(ix) the Mandal Education Officer who shall be the Member-Convenor and

(2) All decisions shall be taken by a majority of members of the Committee present and voting. Informal discussion and written suggestions will be considered.

(3) The term of office of the Committee constituted under this section shall be two years. A parent member shall however cease to be a member when he has no enrolled child in the Mandal Parishad School or when recalled by the Parent Teacher Association concerned in the manner prescribed.

(4) The Mandal Education Committee shall monitor the functioning of the schools under the control of the Mandal Parishad, literacy programmes in the Mandal and shall take such corrective steps as may be necessary.

(5) The Committee shall have the following powers and functions, namely:

(a) to undertake annual evaluation of the performance of the schools; facilitate and provide for academic supervision and inspection of schools under the control of Mandal Parishad, and

(b) to promote sports and cultural activities among the students in Mandal Parishad Schools.
10. (1) The Mandal Education Committee shall maintain a Mandal Education Fund, which shall consist of the grant-in-aid received from the State Government and the Zilla Parishad or from any other source, the funds allocated to education in the Mandal Budget and Public donations.

(2) The Mandal Education Fund shall be utilised by the Mandal Education Committee for the purpose of its functions:

Provided that the salary grants shall be operated in the manner prescribed by the Government.

(3) The Fund shall be operated by the Mandal Education Committee in such manner as may be prescribed.

11. (1) There shall be constituted a Constitution, Municipal Education Committee for each powers and Municipal Committee for functions of Municipal Corporation.

(2) Every Municipal Education Committee shall consist of the following Committee members, namely:

(i) the Chairperson of the Municipality or Mayor of the Municipal Corporation, as the case may be;

(ii) the Municipal Commissioner, who shall be the Member Convenor;

(iii) one Councillor to be co-opted by the committee in such manner as may be prescribed;

(iv) eight presidents of school committees under the control of municipality/municipal corporation of whom four shall be optimum and as much as possible
shall be women and one each shall be from Scheduled Castes/Scheduled Tribes and Minorities;

Provided that out of the eight presidents, four shall be from high school committees and four shall be from primary school committees.

(v) two teachers (the senior most headmaster of the primary schools and the senior most headmaster of high schools) in the Municipality or Municipal Corporation;

(vi) one distinguished educationist or philanthropist or nominee of a non-Governmental organisation to be nominated by the District Collector; and

(vii) one representative from the recognised teacher unions to be co-opted as may be prescribed.

(3) All decisions of the Municipal Education Committee shall be taken by a majority of the members of the Committee present and voting.

(4) The term of office of the Municipal Education Committee shall be two years. A parent-member shall, however, cease to be a member when he has no enrolled child in the Municipality/Municipal Corporation School or when recalled by the Parent Teacher Association concerned in the manner prescribed.

(5) The Municipal Education Committee shall be responsible for the overall development of Primary and Secondary Education in the Municipality or Municipal Corporation as the case may be and for
the purpose, it shall provide the necessary infrastructure to the schools under its control and monitor their functioning.

(6) The committee shall have the following powers and functions, namely:

(i) to undertake annual evaluation of the performance of the schools, facilitate and provide for academic supervision and inspection of schools to be undertaken by appropriate and competent authorities to be specified by the Education Department, organise sports, cultural and other related activities, prepare annual budget for the Municipal Education Committee and assist in the maintenance of proper accounts; and

(ii) to promote sports and cultural activities among the students in Municipality or Municipal Corporation Schools.

12. (1) There shall be constituted a Municipal Education Fund for every Municipality or Municipal Corporation which shall be utilised by the Municipal Education Committee for the performance of its functions.

(2) The Fund shall consist of the funds allocated for education in the Municipality/Municipal Corporation budget, grants-in-aid from the State Government and public donations and tax revenue as may be available to the Municipal Council or Corporation as the case may be under Sections 37, 38 and 39 of the Andhra Pradesh Education Act, 1982:

Provided that the salary grant shall be operated in the manner as may be prescribed.
Constitution, powers and functions of District Education Committee.

13. (1) There shall be constituted for each district a District Education Committee consisting of following members:

(i) the Chairman of the Zilla Parishad, who shall be Chairman of the Committee;

(ii) the Chief Executive Officer of the Zilla Parishad, who shall be the Convenor;

(iii) ten parents to be elected in the prescribed manner by and from among the parent members of the School Committees in the District of whom not less than five shall be women; and one shall be from Scheduled Caste or Scheduled Tribe and one from Minority Community;

(iv) two Headmasters of Zilla Parishad High Schools co-opted in the Committee in the manner prescribed;

(v) one educationist or social activist or nominee of a voluntary organisation to be nominated by the District Collector; and

(vi) one chairperson of Mandal Education Committee to be co-opted in the manner prescribed.

(vii) one chairperson of Panchayat Education Committee to be co-opted in the manner prescribed; and

(viii) The District Educational Officer; and

(ix) the District Education

The Fund shall be operated in such manner as may be prescribed.

Note: The text is slightly fuzzy but appears to be a continuation of the constitutional provisions regarding the composition of District Education Committees.
(ix) the Minorities welfare Officer of the District or in the absence of that officer an officer belonging to the Minorities from any of the Departments/ Offices nominated by the District Collector;

(x) Project Officer, integrated tribal Development agency; or the District Tribal Welfare Officer;

(xi) one representative from the recognised Teacher Unions to be co-opted in such manner as may be prescribed;

(xii) two Zilla Parishad Territory Council Members to be nominated as may be prescribed;

(xiii) Deputy Director of Social Welfare Department; and

(xiv) District Backward Classes Welfare Officer.

(2) All decisions of the Committee shall be taken by majority of the members of the Committee present and voting.

(3) The term of office of the Committee shall be two years. A parent-member shall, however, cease to be a member when he has no enrolled child in the Zilla Parishad School or when recalled by the concerned Parent Teacher Association in the manner prescribed.

(4) The Committee shall be responsible for the overall development of secondary education in the district and for that purpose, it shall provide the necessary infrastructure to the schools and monitor their functioning.
(5) The Committee shall have to undertake annual evaluation of the performance of the schools, facilitate and provide for academic supervisions and inspection of schools to be undertaken by appropriate and competent authorities to be specified by the Education Department; organise sports, cultural and other related activities, prepare annual budget for the District Education Committee and assist in the maintenance of proper accounts.

14. (1) There shall be a District Education Fund consisting of:

(i) all the Grants received from Government;

(ii) education cess collected; and

(iii) donations received for the purpose of educational development in the district.

(2) The fund shall be administered by the District Education Committee;

Provided that the salary grants shall be operated in such manner as may be prescribed.

(3) The fund shall be operated in such manner as may be prescribed.
15. (1) There shall be established by the Government, by notification, for each district a District Education Board which shall consist of the following members:

(i) the District Collector, who shall be the Chairman;

(ii) three Educational experts nominated by the District Collector;

(iii) Deputy Director, Adult Education;

(iv) one expert on Vocational Education;

(v) Principal, District Institute of Education and Training;

(vi) one representative of non-governmental organisation to be nominated by the District Collector;

(vii) two outstanding teachers including retired headmasters who are recipients of National Awards to be nominated by the District Collector;

(viii) one nominee of District Planning Committee;

(ix) one representative from recognised teachers unions to be co-opted as prescribed;

(x) Project Officer, Integrated Tribal Development Agency or the District Tribal Welfare Officer;
(xi) Assistant Director (Non-formal Education), who shall be a permanent invitee;

(xii) one representative from each category of managements running schools including the minority management run schools in the district nominated by the District Collector;

(xiii) the District Education Officer, who shall be the Member-Convenor, and

(xiv) the Minority Welfare Officer of the District or in the absence of that officer, an officer belonging to the minorities from any of the Departments/Offices nominated by the District Collector, shall be the Member Secretary to

(2) The Board shall essentially be a technical body and shall look after the needs of the primary, secondary and adult education in the District. Its functions shall include training of Teachers, reviewing of school calendar and performance of various schools, Mandal resource center and teachers centers and overseeing the implementation of audio-visual education and all academic matters within the district.

(3) The directions of the District Education Board on all academic matters shall be binding on the District Education Committee, Mandal Education Committee, Panchayat Education Committee, Municipal Education Committee and School Committee.
(4) The term of Office of the Board constituted under this section, shall be two years.

16. (1) There shall be established by the Government by notification, a State Advisory Board of School Education, which shall consist of the following, namely:

(i) Minister for School Education, who shall be the Chairperson;

(ii) Minister for Municipal Administration;

(iii) Minister for Panchayat Raj;

(iv) Minister for Social Welfare;

(v) Minister for Tribal Welfare;

(vi) Minister for Women Welfare;

(vii) Minister for Backward Classes Welfare;

(viii) the Secretary to Government in charge of School Education;


(x) two educational experts to be nominated by the Government;

(xi) three teachers to be nominated by the Government;
(xii) two representatives of non-government Organisations to be nominated by the Government;

(xiii) one Vice-Chancellor of any University in the State to be nominated by the Government;

(xiv) one nominee of the Ministry of Education, Government of India;

(xv) the Chairman, State Council of Higher Education;

(xvi) three Chairpersons of the District Education Committees in the State to be nominated by the Government;

(xvii) one Chairperson of School Committee to be co-opted as prescribed;

(xviii) State Project Director, District Primary Education Programme;

(xix) Commissioner and Director of School Education who will be Member-convenor.

(2) The Director of Adult Education, Secretary, Board of Intermediate Education and the Director of State Council for Educational Research and Training shall be the permanent invitees to the meetings of the Board.

(3) The State Advisory Board shall:

(a) advise the Government in matters related to the quality of instruction, curriculum, syllabus and other academic matters;
(b) review overall achievements in the minimum levels of learning;

(c) ensure coordination at various levels and among different departments dealing with the matters relevant to School Education; and

(d) ensure maintenance of uniform standards among institutions throughout the State.

(4) The term of office of the Board constituted under this section shall be three years.

PART IV

DISCELLANEUS

17. The provisions of this Act shall override any other law for the time being in force in the State.

Explanation:—For the removal of doubts it is hereby declared that in respect of matters not provided for in this Act, the provisions of the Andhra Pradesh Education Act, 1982 shall apply so far as School Education is concerned. Act 1 of 1982.

18. (1) For the purpose of giving effect to the provisions for this Act, it shall be competent for the Government to...
to issue such directions as they deem fit to the officers, and authorities subordinate to them and also to any local authority and it shall be the duty of such officers, authorities and local authorities to comply with such directions.

(2) Government may, remove any member of the above mentioned committees at any time, on proven misconduct, non-performance or misuse of funds:

Provided that no removal of such member shall be made without affording an opportunity of making a representation against such removal.

19. (1) The Government may, by notification make rules to carry out any of purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, the Government may make rules:

(i) as to the authority competent to constitute the Parent Teacher Association, School Committee, Panchayat Education Committee Mandal Education Committee, Municipal Education Committee and the District Education Committee and the manner of their constitution;

(ii) as to the convening of the meeting of the association and the committees referred to in sub-clause(i) and the conduct of Business thereat;

(iii) to improve the quality of service in the schools by prescribing citizens charter and its implementation thereof; and
(iv) to ensure proper utilisation of funds at all levels through transparent procedures and monitoring their implementation through Social Audit.

(3) Every rule made under this Act shall immediately after it is made, be laid before the Legislative Assembly of the State, if it is in session and if it is not in the session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall from the date on which the modification or annulment is notified have effect only in such modified form or shall stand annulled as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 28th September, 2000 and the said assent is hereby first published on the 29th September, 2000 in the Andhra Pradesh Gazette for general information:—

ACT NO. 31 OF 2000.

AN ACT TO AMEND THE ANDHRA PRADESH SCHOOL EDUCATION (COMMUNITY PARTICIPATION) ACT, 1998.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first year of the Republic of India, as follows:—
1.(1) This Act may be called the Andhra Pradesh School Education (Community Participation) (Amendment) Act, 2000.

(2) It shall be deemed to have come into force with effect from the 12th June, 2000.

2. In the Andhra Pradesh School Education (Community Participation) Act, 1998 (herein after referred to as the principal Act), in section 1, in subsection (4), for the words, "Pre-primary", the word, "Primary", shall be substituted.

3. In section 2 of the principal Act, -

(i) in clause (9), for the words, "Pre-primary School or Primary School", the words, "Primary School or" shall be substituted.

(ii) in clause (11), the words "Pre-primary", shall be omitted.

4. In section 5 of the principal Act, -

(i) after sub-section (1), the following proviso shall be inserted, namely:

"Provided that 50% of the Chairmen of the School Committees of Primary, Upper Primary and High Schools put together in a mandal identified in the manner prescribed shall be Women.".
(ii) in the existing proviso, for the words, "Provided that", the words, "Provided further that", shall be substituted;

(iii) after sub-section (4), the following proviso shall be added, namely;-

"Provided that the Government, may extend the term of office of the members of the Committee for a period not exceeding one year at a time."

5. In section 7 of the principal Amendment Act, after sub-section (5), the following proviso shall be added, namely;-

"Provided that the Government, may extend the term of office of the Committee for a period not exceeding one year at a time."

6. In section 9 of the principal Amendment Act, after sub-section (3), the following proviso shall be inserted, namely;-

"Provided that the Government, may extend the term of office of the Committee for a period not exceeding one year at a time."

7. In section 11 of the principal Amendment Act, after sub-section (4), the following proviso shall be inserted, namely;-

"Provided that the Government, may extend the term of office of the Committee for a period not exceeding one year at a time."

J.1259/14
Amendment 3. In section 13 of the principal Act, after sub-section (3), the following proviso shall be inserted, namely:

"Provided that the Government, may extend the term of office of the Committee for a period not exceeding one year at a time."

Amendment 9. In section 15 of the principal Act, after sub-section (4), the following proviso shall be added, namely:

"Provided that the Government, may extend the term of office of the Board for a period not exceeding one year at a time."

Amendment 10. In section 16 of the principal Act, after sub-section (4), the following proviso shall be added, namely:

"Provided that the Government, may extend the term of office of the Board for a period not exceeding one year at a time.".

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
STATEMENT OF OBJECTS AND REASONS

In order to encourage girl child education in school and to ensure their retention, it is desirable to have women as Chairpersons of School Committees. This also gives scope for empowering women to take a more active part in school administration. It is, therefore, proposed to amend the Andhra Pradesh School Education (Community Participation) Act, 1998 and the rules thereof and reserve 50% of the Chairpersons posts in School Committees for women.

Since Anganwadis, Balwadis which fall under the administrative control of Women & Child Welfare Department, have already constituted "Mothers Committees", they need to be exempted from constituting School Committees. Further, Early Childhood Centres and Pre-Primary Schools Centres which are mainly attached to existing schools can be dealt with by the School Committee of the school to which they are attached. For the above reason, the Anganwadis, Balwadis, ECEs and Pre-Primary Schools may be removed from the scope of definition of the "School".

At present the term of the Office of the Members of School Committee, Panchayat Education Committee, Mandal Education Committee, Municipal Education Committee, District Education Committee and District Advisory Board is two years. The term of the State Advisory Board of School Education is for a period of three years. There is no provision in the Andhra Pradesh School Education (Community Participation) Act, 1998 for extending the term of Office of these Committees to meet any unforeseen circumstances. It is, therefore, proposed to amend the Andhra Pradesh School Education (Community Participation) Act, 1998 to provide for the extension to the term of these committees for a period not exceeding one year at a time.

K. SRIHARI,
Minister for School Education